

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-120/99

New Delhi this the 6th day of July, 2000.

Hon'ble Dr. A. Vedavalli, Member(J)

1. Badiu
S/o Kesri.
2. Prakash
S/o Kanhai.
3. Munium
S/o Kanhai.
4. Vijay
S/o Kanhai

Sl. 1 to 4 all R/o
227, Sonia Vihar,
Delhi-94.

.... Applicants

(Present none even on second call)

Versus

1. General Manager,
Northern Railway,
Baroda House,
New Delhi-1.
2. Inspector of Works,
Northern Railway,
Hapur, UP.
3. Station Master,
Northern Railway,
Mal Godam Gajrola,
Muradabad, UP.
4. Permanent Weighing Inspector,
Northern Railway,
Amroha, UP.

.... Respondents

(through Sh. M.K. Gaur, proxy for Sh. R.P. Aggarwal,
Advocate)

ORDER(ORAL)
Hon'ble Dr. A. Vedavalli, Member(J)

None present on behalf of applicants even
on second call. It is seen that none was present
on their behalf even on an earlier occasion,

namely, 05.07.2000. In the circumstances, the O.A.
is dismissed for default and non-prosecution.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

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